

has been allotted or is deemed to have been allotted to any person under this section, he shall :

- (i) quote such number in all his returns to, or correspondence with, any income-tax authority;
- (ii) quote such number in all challans for the payment of any sum due under this Act;
- (iii) quote such number in all documents pertaining to such transactions as may be prescribed by the Board in the interests of the revenue, and entered into by him.

(b) and (c). The work of allotment of permanent account numbers to tax payers has almost been completed in the regions under the control of the Chief Commissioners of Income-tax, Madras, Bangalore, Hyderabad and Pune through Computer Systems. At the rest of the centres, the work of allotment of permanent account numbers to tax payers through computers is progressing.

(d) and (e). Like any other tax payer, employees of Government aided educational institutions who have taxable income and apply for allotment of permanent account numbers have to be allotted such permanent account numbers.

Non-Utilisation of Funds by JCI

382. SHRI G.S. BASAVARAJU :
SHRI S.M. GURADDI :

Will the Minister of TEXTILES be pleased to state :

(a) whether the allocation of Rs. 10 crore was made to the Jute Corporation of India (JCI);

(b) if so, whether the Jute Corporation of India propose to formulate schemes for building up necessary infrastructure for the expansion of operation;

(c) if so, by what time the Jute Corporation of India is likely to utilise the funds; and

(d) if not, the reasons therefor ?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) to (d). Out of Jute Special Development Fund of Rs. 100 crores a sum of Rs. 10 crores has been

earmarked for assistance to JCI and its cooperative procurement agencies for construction of godowns and creation of infra-structural facilities. Out of this earmarked outlay a sum of Rs. 2 crores has already been placed at the disposal of JCI to enable them to sub-allot this amount among the various state level Cooperative Procurement Agencies for construction of godowns. Some of the state level organisations have submitted their schemes for construction of godowns to JCI and these are presently under scrutiny by a Committee set up by JCI. Very shortly the schemes will become operational.

Voting Machines in Elections

383. SHRI C. JANGA REDDY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the estimated savings in general elections for the Lok Sabha and all State Assemblies if ballot paper is substituted by voting machines;

(b) whether the voting machines reduce chances of bogus voting, impersonation, number of invalid ballot papers, counting time, booth capture and other malpractices;

(c) whether the Representation of People's Act, 1951 requires an amendment for the use of voting machines in elections; if so, the reasons for not bringing forward a Bill for such an amendment as yet; and

(d) whether any decision for acquisition of voting machines for use in the next general elections has been taken; if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) On the basis of the estimates made about two years ago, the saving is expected to be of the order of Rs. 22.5 crores.

(b) There is no device in the electronic voting machine to check impersonation or bogus voting or prevent booth capturing. However, there are several operational, administrative and financial advantages as mentioned in the Question, like quickening of counting time, elimination of invalid ballot papers due to smudging, disputes about counting, mis-appropriation of ballot papers, tampering with ballot boxes, etc.

(c) and (d). Government have taken a preliminary decision to replace the ballot paper system with the electronic voting machines. No decision has been taken so far about the introduction of such machines in the next General Elections. Before the voting machines can be introduced, suitable amendments would have to be made to the relevant sections of the R.P. Act, 1951. This would be taken up as soon as a final decision is taken.

Raising of Finances through Foreign and Internal Loan

384. SHRI NITYANANDA MISRA : Will the Minister of FINANCE be pleased to state :

(a) the yearly finance being raised by Government through foreign loan and internal loan separately;

(b) the financial returns that these moneys fetch per year through investment;

(c) the gap between the investment and the return;

(d) to what extent more investment and less goods produced is increasing the rate of inflation; and

(e) Government's reaction in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) The amounts raised from internal (market) loans and external loans, net of repayments, from 1985-86 are given below :

(Rs. crores)

	1985-86	1986-87	1987-88 (Provisional actuals)	1988-89 BE
Internal (market) loans	4886	5544	7000	7000
External loans	1730	1993	3147	3143

(b) and (c). The expenditure on account of interest payments on loans and other borrowings and the receipts from interest, dividends and profits, as estimated in the Budget for 1988-89 compare as follows :

	(Rs. crores) BE 1988-89
(i) Interest payments	14100
(ii) Interest receipts, dividends and profits	7759

(d) and (e). The higher rate of inflation experienced last year as well as the decline in production were the consequence of the unprecedented drought. Efforts are being made on a wide front to make up for the loss in production and to bring prices under check.

IIF Study in India's Debt Position

385. SHRIMATI GEETA MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the study of the Washington based Institute for International Finance on India's foreign debt position; and

(b) if so, the details and Government's reaction to the views expressed by the institute ?

THE MINISTER OF FINANCE (SHRI S.B. CHAVAN) : (a) and (b). Yes, Sir. The Country Report on India prepared by the Institute of International Finance is a confidential document intended for use of IIF members only. As such, it is not considered appropriate for Government to comment on its contents.